

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CORAM:

C.P NO. (ISB)-02(PB)/2017
CA NO.
PRESENT: CHIEF JUSTICE M. M.KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.02.2017

NAME OF THE COMPANY: Nikhil Mehta & Sons (HUF) & ors
Vs
M/s AMR Infrastructures Ltd.

SECTION OF THE COMPANIES ACT: U/s 7 of Insolvency And Bankruptcy Code 2016

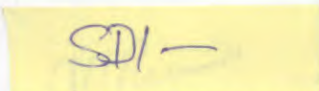
<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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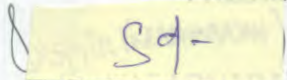
ORDER

Learned counsel for the OL states that she will seek instructions and apprise the Court about the appointment of OL in M/s. AMR Infrastructure Ltd. as stated in para 14 of the order dated 23.01.2017 in CP No. (ISB) – 02/PB/2017.

In the order dated 23.01.2017 the CP no. has been erroneously recorded as CP No. (ISB)- 03(PB)/2017. Learned counsel for the petitioner has pointed out the aforesaid mistake. Accordingly the error is rectified and it may be read as CP No. (ISB)-02(PB)/2017.

The registry is directed to carry the corrections in the original record. Corrections may also be carried in the copy uploaded on the website.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (J)